## CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 043/00086/2020

Date of Order: This, the 06th day of March 2020

## THE HON'BLE SMT. MANJULA DAS, MEMBER (J) THE HON'BLE MR. NEKKHOMANG NEIHSIAL, MEMBER (A)



R.S. Rajput House No. 2, Block-1 Banashree, BSNL Staff Colony Nongrim Hills, Shillong – 793003 (Meghalaya).

...Applicant

By Advocate: In Person

-Versus-

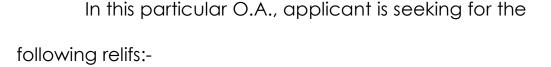
- Union of India
   Represented by Secretary
   M/o Communications & IT
   (Department of Telecommunications)
   Sanchar Bhawan, 20-Ashoka Road
   New Delhi 110001.
- Tajinder Kumar, DDG (Admn)
   Telecom Engineering Centre
   Gate No. 5, Khursheed Lal Bhawan
   Janpath, New Delhi 110001.
- Kulwinder Kumar, DDG (Admn) LSA, North East, Shillong 3<sup>rd</sup> Floor, CTO Building Shillong – 793001.

4. Shri Debasis Paul, DDO LSA, North East, Shillong 3<sup>rd</sup> Floor, CTO Building Shillong – 793001.

...Respondents.

## ORDER (ORAL)

## MANJULA DAS, MEMBER (J)





- "8(a) to initiate recovery of the excess payment in appropriate instalments, by releasing the salary of applicant withheld by the respondents since July/2019;
- (b) to initiate an action against respondent No. 2, 3 & 4 for transfer of government fund misappropriately to the salary account of the applicant and for further deferring the recovery of excess payment to cause loss to govt with an oblique motive to blackmail and to harass him by way of withholding his gross salary since July, 2019."
- 2. The applicant who appeared in person before this Tribunal submits that the representation made by him on 05.08.2019 on the subject of 'Recovery of excess payment of salary for Rs. 14,54,622/-' is still pending before the respondent No. 3. He therefore, suggests that at this stage, he will be satisfied if a direction is issued to the respondents to consider his pending representation

dated 05.08.2019 and dispose of it expeditiously as possible.

3. In view of the above, by accepting the prayer made by the applicant, without going into the merit of the case as well as without issuing notice upon the respondents, we hereby direct the respondents particularly respondent No. 3 to dispose of the pending representation dated 05.08.2019 within a period of one months' from the date of receipt of a copy of this order.



- 4. It is made clear that whatever decision to be passed by the respondent No. 3 should be a reasoned and speaking and the same shall be communicated to the applicant forthwith.
- 5. With the above direction, O.A. stands disposed of accordingly at the admission stage. No order as to costs.

(NEKKHOMANG NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)